GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 1803 TO BE ANSWERED ON MONDAY, 31ST JULY, 2023/ 9 SRAVANA 1945 (SAKA)

INCOME TAX RAIDS

+1803. SHRI KAUSHALENDRA KUMAR:

Will the Minister of FINANCE be pleased to state:-

- (a) whether IT department had conducted raids on the owner of Krishnapatnam Port in Nellore district of Andhra Pradesh in the year, 2018;
- (b) if so, the details of the seizure made during the raid and the current status of the case;
- (c) whether Central Bureau of Investigation (CBI) and Enforcement Directorate (ED) raided GVK, former operator of Mumbai Airport in July, 2020; and
- (d) if so, the details of the seizures made in the said raid and the current status of the case?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) & (b) : There is no expression such as 'raid' in the Income Tax Act' 1961 [the Act]. However, on instance of tax evasion coming to its notice, the Income Tax Department takes appropriate actions including search & seizure operations, surveys, assessment of income, levy & recovery of tax, imposition of penalty and launching of prosecution as per the provisions of the Act.

However, the disclosure of information in respect of specific assessees is prohibited except as per the provisions of section 138 of the Act.

(c) & (d) : The CBI had carried out searches in the registered office of M/s GVK situated at Secunderabad (Telangana) and two other places on 01.07.2020. During the course of searches, incriminating documents and hard disk were seized. CBI has filed a charge sheet in the court on 30.12.2022, u/s 120B r/w 420 of the IPC, against 58 accused persons including companies and Directors of various companies.

The Directorate of Enforcement conducted searches on 28.07.2020 under the provisions of Prevention of Money Laundering Act, 2002 (PMLA) in a case against M/s GVK Airport Holding Limited, M/s Mumbai International Airport Limited & Others. During the course of searches, incriminating documents & digital devices were seized. *Proceeds of Crime* (PoC) of Rs. 509 crores have been attached and Prosecution Complaint has been filed before PMLA Special Court.
